



MAGISTRATE,

TEES HAZARI, DELHI

CC NO: Photo The state of the s

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by its Asst. General Manager Ms. Jyoti. Jindgar.

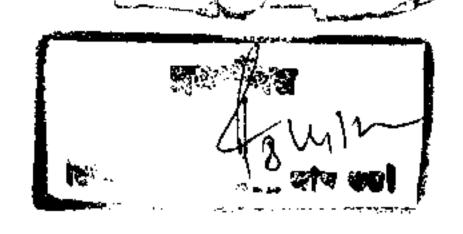
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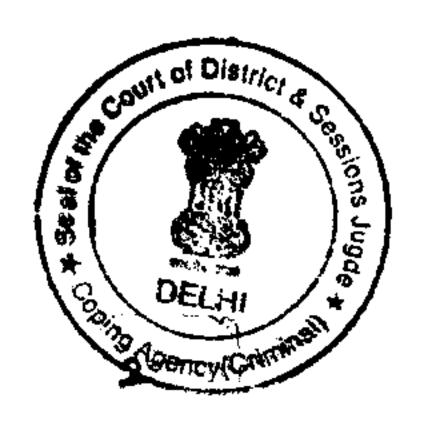
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...Complainant

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- 1. Rosal Forest (I) Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at SCO 915, Housing Board Chowk, Manimajra, Chandigarh.
- Shri D.S. Dhillon, s/o not known to the complainant; Occupation



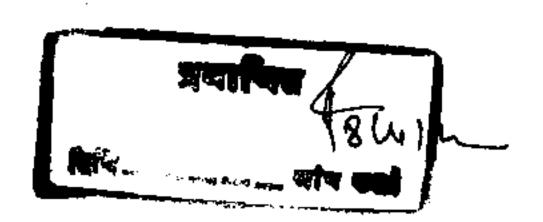


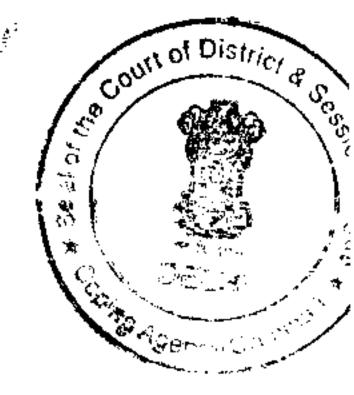
Director of the Accused No.1; resident of 474/12, Panchkula, Haryana.

- Smt. Paramjeet Kaur, w/o not known to the complainant; Occupation Director of the Accused No.1; resident of 474/12, Panchkula, Haryana.
- Shri Sunil Jain s/o not known to the complainant; Occupation Director of the Accused No.1; resident of VPO Baroda, Distt Jind.

...Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





SEBI vs Rosal Forest India Ltd.

09.04.12

Present. Proxy counsel for complainant.

None for accused no.2, 3 and 4 despite service through publication in news papers "Hindustan Times and Dainik Jagaran" dated 04.03.12 respectively.

Therefore, accused no.2, 3 and 4 are hereby declared as proclaimed offender u/s 82 Cr.P.C.

Summons to accused no.1 not received back.

In view of the requests and facts and circumstances of the case, present case is adjourned sine die with the liberty to the complainant to revive the same as and when accused are arrested or fresh address of the accused persons are traced. In the meantime file be consigned to the record room.

(G.N. BANDEY)
ACMM (Spl. Acts)/CENTRAL
DELHI/09.04.12

कावांसय जिला एक्ट्र सम आयाधीश दित्त्यी प्रतितिप विभाग (फीजदारी) प्रमाणित जॉच प्रतितिपै

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